CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 559/MP/2026 along with IA No. 185/2026

Subject	:	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 11A(4), 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter -State Transmission System) Regulations, 2022 (as amended), and this Commission's Order dated 10.07.2026 in Petition No. 11/SM/2026, praying that this Commission hold and declare that the Petitioner's requests dated 26.05.2026 and 03.06.2026 for conversion of 200 MW of its 300 MW Connectivity at the Gadag -II Pooling Station from the Land Route to the LoA Route were required to be given effect to by the Central Transmission Utility of India Limited within one month under Regulation 11A(4)(c)(i), and consequential directions to the Central Transmission Utility of India Limited to issue the revised Connectivity intimations and to modify its Final List of eligible entities dated 18.08.2026 so as to include and map the said 200 MW, comprising 50 MW under the Letter of Award dated 15.10.2024 issued by Solar Energy Corporation of India Limited and 150 MW under the Letter of Award dated 06.03.2024 issued by SJVN Limited; and, in the alternative, exercise Power to Relax and Power to Remove Difficulty under Regulations 41 and 42 of the said Regulations, along with consequential and incidental reliefs.
Petitioner	:	Sembcorp Green Infra Limited (SGIL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukherjee, Advocate, SGIL Shri Yashasvi Kant, Advocate, SGIL Shri Ameta Vikram Mishra, Advocate, SGIL

Record of Proceedings

Learned counsel for the Petitioner submitted the present Petition has been filed *inter alia* seeking declaration that the Petitioner's requests dated 26.5.2026 and 3.6.2026 for conversion of 200 MW of its 300 MW Connectivity at the Gadag-II Pooling Station from the Land Route to the LoA Route were required to be given effect to by the Respondent, CTUIL, within a month under Regulation 11A(4)(c)(i), and consequential directions to CTUIL to issue the revised Connectivity intimations and to modify its Final List of eligible entities dated 18.8.2026 so as to include and map the said 200 MW, comprising 50 MW under the Letter of Award dated 15.10.2024 issued by SECI and 150 MW under the LoA dated 6.3.2024 issued by SJVN. The learned counsel submitted that due to CTUIL's failure to decide on the Petitioner's request for conversion of route within a month, the Petitioner's name was not included in the list of entities eligible to elect the options made available under the Commission's order dated 10.7.2026 in Petition No. 11/SM/2026 ('the 11/SM Order'). Learned counsel further submitted that, as the last date for electing options under the Petition No. 11/SM/2026 Order expires on 17.10.2026, the Petitioner is pressing for the interim directions prayed for in the IA. Alternatively, the learned counsel prayed that the Petitioner be permitted to elect the options under the 11/SM Order, subject to the outcome of this Petition. The learned counsel also requested a short date in the matter.

2. Considering the submissions made by learned counsel for the Petitioner, the Commission directed as under:

a) Admit and issue notice to the Respondent, subject to just exceptions.

b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. With regard to the interim prayer, the Commission did not deem fit appropriate to pass ad interim orders at this stage in the facts and circumstances and also keeping in view specific directions in the order in Petition No. 11/SM/2026.

4. Respondent CTUIL is directed, to provide the following information, on an affidavit, within two weeks:

a) Status of Connectivity effectiveness of Petitioner's 300MW Connectivity at Gadag-II.

b) Status of Petitioner's route change applications dated 26.05.2026 and 03.06.2026.

c) Reason for delay in processing the Petitioner's route change applications beyond the stipulated timeline as per Regulation 11A(4)(c)(i) of the GNA Regulations.

d) If the route change request has been accepted, share the copy of revised connectivity grants.

5. The Petitioner is directed to provide on an affidavit, within two weeks, the LoA used for route change are dated October 2024 & March 2024 and why route change has been applied after delay of more than two years.

6. The Petition, along with IA, will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)